

HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

ARRANGEMENTS FOR THE SITTING OF
THE HONOURABLE JUDGES IN THE HIGH COURT
DURING THE SECOND SPELL OF SANKRANTHI VACATION ON 13-01-2015

Sl.No.	Honourable Bench	Provisions	Court Halls
1	Hon'ble Sri Justice M.S.Ramachandra Rao & Hon'ble Sri Justice S.V.Bhatt	The Honourable Judges will take up Division Bench matters.	Court Hall No.31
2	Hon'ble Sri Justice P. Naveen Rao	The Honourable Judge will take up Single Bench matters	Court Hall No.26

The matters will be on the following subjects:

1. Habeas Corpus matters.
2. Anticipatory Bail matters (if the crime is registered on or after 24.12.2014).
3. Bail Applications, if Bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges (if the impugned order is made on or after 24.12.2014).
4. Any other urgent matter which cannot wait till the end of the vacation (such as eviction/dispossession/demolition etc., (if the impugned order is passed on or after 24.12.2014) specifically permitted by the Honourable Senior Vacation Judge.
5. Notice of any application of extremely urgent nature shall be given to the Vacation Officers before 1-30 p.m., on the day of filing (09.01.2015).

Note:

- i) All lunch motions/urgent motions relating to the Honourable Division Bench shall be moved before the Honourable Sri Justice M.S. Ramachandra Rao, Senior Vacation Judge, sitting in His Lordship's Chambers (Chambers attached to Court Hall No.31) at 10.00 A.M.
- ii) All lunch motions/urgent motions relating to the Honourable Single Bench shall be moved before the Honourable Sri Justice P. Naveen Rao sitting in His Lordship's Chambers (Chambers attached to Court Hall No.26) at 10.00 A.M.
- iii) Honourable Judges will preside over the Single Benches after completion of the work of the Division Bench.

Routine matters will not be taken up since permission of the Honourable Senior Vacation Judge is required.

//BY ORDER//


08/01/2015
VACATION OFFICER

08-01-2015